

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL MUMBAI

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 87118 of 2018

(Arising out of Order-in-Appeal No. MUM-DGPM-WRU-APP-16-2017-18 dated 12.03.2018 passed by Principal Additional Director General, DGPM, Customs & Central Tax, WRU, Mumbai)

Shree Bal Developers

A-7, Kamdar Bldg., Gokhale Road (South),
Dadar West, Mumbai – 400 028.

.....Appellant

VERSUS

**Commissioner of CGST And
Central Excise-Mumbai Central**

4th Floor, C.EX. Building, Churchgate, Mumbai –
400 020.

.....Respondent

Appearance:

None appeared for the Appellant

Shri Onil Shivadikar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85454 / 2022

Date of Hearing : 11.05.2022

Date of Decision : 11.05.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorised Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**